HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATION

No. 113 Rule Cell

Chandigarh the 17.08.2023

Since, the Judicial Courts premises are regulated by a Committee headed by the District & Sessions Judge and under the overall control of the Punjab and Haryana High Court:

Therefore, while exercising the powers under Article 235 of the Constitution of India and other powers enabling in this behalf, the High Court of Punjab and Haryana hereby make the following rules:-

1. Short title, commencement and application:

- (i) These Rules may be called the [Union Territory] Judicial Courts Premises and Compound Fund Rules, 2023.
 - [Rule 1(i) amended vide notification no. 199 Rule Cell dated 07.11.2025]
- (ii) They shall come into force from the date of publication in the Chandigarh Government Gazette.
- (iii) They shall apply to the Judicial Courts Premises in U.T. Chandigarh.
- 2. **Definitions:** In these Rules unless the context otherwise requires.-
 - (a) "High Court" means the High Court of Punjab and Haryana at Chandigarh;
 - (b) "Building Committee" means the Building Committee, Chandigarh of the High Court;
 - (c) "District Judge" means the District Judge of the Sessions Division of U.T. Chandigarh;
 - (d) "Civil Judge (Senior Division)" means the Judicial Officer posted as Civil Judge (Senior Division) at the District Head Quarters and includes the Additional Civil Judge (Senior Division) posted in the Sub-Division;
 - (e) "Judicial Courts Premises" means the Judicial Courts Building and the open or covered space appurtenant thereto exclusively meant for the Judicial Courts;
 - (f) "Enclosure" means the built or unbuilt specific area in the Judicial Courts Complex;
 - (g) "Fund" means the amount lying deposited in the Government Treasury/Sub Treasury in respect of the lease money received from the lessees of the enclosures leased out to them;
 - (h) "Site plan" means the site plan of the Judicial Courts Premises got prepared by the District Judge from the Public Works Department (Building and Roads) authorities under the supervision of the Civil Judge (Senior Division) and approved by the High Court;
 - (i) "Public Utility Service" means and includes canteen, cycle/scooter/motor-cycle stand, car parking; PCO/STD, bank (including ATM), photostat service/computer service, petition writers, stamp vendors, typists and juice bars.
 - (j) "Chief Justice" means the Chief Justice of High Court of Punjab and Haryana at Chandigarh.}

(clause (j) added vide notification no. 220 Rule Cell dated 12.12.2024)

3. Submission of Site plans to the High Court.

- (i) District Judge shall submit the site plan to the High Court depicting therein the total area of the Judicial Courts Premises and the specific portions thereof which are being used or proposed to be used for the purpose of different public utility services.
- (ii) After approval of the site plan by the Building Committee, the same shall be sent back to the District Judge which shall be kept with Superintendent of his office and shall be open to inspection by the general public under the supervision of the Superintendent on payment of inspection fee of Rs. 100/-, to be paid in the form of Court Fee stamps.
- (iii) The District Judge may, with the prior approval of the High Court, amend the site plan in accordance with the need of the day. However, such an amendment shall be effective only after the expiry of the lease period of the party who is effected by the same.

4. Auction of enclosures.

- (a) In March every year, on a date to be fixed by the District Judge and previously notified, the enclosures shall be auctioned by the Civil Judge (Senior Division) on lease for a period of one year w.e.f. the first day of April next.
- (b) The lease period can be extended, with the prior approval of High Court, for a further period of one year on existing conditions, in case of satisfactory service by the lessee.
- (c) The lessees shall undertake the lease on the conditions prescribed in the form of agreement appended as Appendix-A. The form can be amended keeping in view the situation/character of the enclosures leased out.
- (d) The leased deeds executed by the lessees shall be kept with the Superintendent of the District Judge and the same shall be kept by him under lock and key.

5. Payment of lease money.

- (a) The lessee shall deposit 25% of the lease money at the time of auction. The balance amount shall be deposited within one month of the commencement of the lease period.
- (b) In case of non-deposit of lease money within the prescribed time, the first deposit of 25% of the lease money shall be forfeited and enclosures shall be put to auction for the remaining period. The first lessee shall be liable to pay the difference, if any, between the lease money, if the subsequent lease is for lesser amount.

6. Payment and collection Account.

- (a) A payment and collection account shall be maintained by the Civil Nazir/Naib Nazir for each enclosure and lease separately in Form Appendix B. A register in Form Appendix C shall also be maintained by him for keeping monthly record of the expenditure. The Civil Judge (Senior Division) shall inspect these accounts every month and shall submit a detailed report about the recovery of lease money and the expenditure, to the District Judge.
- (b) The Civil Nazir/Naib Nazir shall maintain Treasury Pass Book in the Form Appendix D and shall remit the lease money on the date of receipt to the Treasury/Sub Treasury. Each remittance shall be

accompanied by a memorandum in the Form Appendix E, Treasury Pass Book and challan in Form Appendix F.

(c) The lease money received pursuant to these Rules shall be deposited in the Sheriff Petty Account/Personal Ledger Account under the Head '8443'.

7. Expenditure from Fund.

- (1) The expenditure can be incurred from the fund on the following items:-
 - (a) Cleanliness, upkeep and beautification of Judicial Court Complex;
 - (b) Facilities for the litigants;
 - (c) The upkeep and furnishing of Judicial Guest House, [Court rooms and adjoining chambers];
 - [Clause (c) amended vide notification no. 199 Rule Cell dated 07.11.2025]
 - (d) Petty construction and repairs to be effected in Judicial Courts Complex;
 - (e) Functions organized on the directions/orders of Legal Services Authority, U.T. Chandigarh.
- (2) Civil Judge (Senior Division) shall submit a detailed proposal to the District Judge regarding the item for which and the amount to be utilized from the fund the expenditure shall be incurred only after the approval of the District Judge;
- (3) In case the expenditure on any item is to exceed Rs. 2,00,000/-, the District Judge shall take the prior approval of the Administrative Judge of the concerned Sessions Division.

(In Rule 7(3), Rs. 50,000 substituted with Rs. 2,00,000 vide notification no. 11 Rule Cell dated 27.01.2025)

8. Quarterly statement of collection, expenditure and arrears.

A quarterly statement in Form Appendix G showing the amount received as lease money, the arrears and the expenditure, together with the necessary explanation, shall be submitted by the District Judge to the High Court along with quarterly statement.

{9. Power to Relax.

The Chief Justice may, by order, dispense with or relax the requirement of any of the above rule(s) to such extent and subject to such condition(s) as deemed necessary, provided the relaxation is not adverse to the interest of the District Judiciary.}

(Rule 9 added vide notification no. 220 Rule Cell dated 12.12.2024)

FORMS UNDER THE JUDICIAL COURTS PREMISES AND COMPOUND FUND RULES.

Appendix A

[Referred to in Rule 4(c)]

Form of Agreement

resident of Tehsil District, being in a possession of my senses, hereby execute this deed of agreement in favour of a District Judge District, and in respect of leasing enclosures, in Judicial Courts Premises, subject to the following ter and conditions, which shall be strictly binding upon me:- (1) That I shall be the lessee of the above for a period of twelve months, from the of April, 20 to the 31st of March, 20 the lease money, i.e. I The balance will be paid by 10th of May 20 (2) That I shall deposit immediately 1/4th of Rs the lease money, i.e. I The balance will be paid by 10th of May 20 (3) That I shall produce a surety who will execute a bond to the effect that he was default in paying the same. (4) That I shall keep, no livestock in the Judicial Courts Complex. (5) That I shall make no additions or alterations of any sort to the enclosure lease to me. (6) That I shall afford ample protection for foodstuff and other eatables as approve by the Civil Judge (Senior Division). (7) That in case of a breach of any of the above cited conditions on my part, to District Judge, may direct the said lease to be cancel without further notice, and that I shall not be entitled to claim a refund for the money deposited and that I shall compensate the District Judge for the leasuffered on account of releasing of the enclosure. (8) That on the expiry of the term of the lease, I shall vacate the enclosure leased me and deliver possession thereof forthwith to the District Judge, and no further notice of ejectment will be necessary. In witness whereof, I subscribe my name at this day of	Ι		_ son of		aged	ye	ears,
District Judge	resident of	Te	ehsil	District	,	being in	full
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this day of	me and del	liver possess	ion thereof	forthwith to the I			
Witnesses:					oe my name a	at	,
	Witnesses:-						
1	1						
2	2						
(Signature of less					(Signa	ature of les	ssee)

APPENDIX B

[Referred under Rule 6(a)]

REGISTER OF RECEIPTS OF DISTRICT/SUB DIVISION _____ IN CONNECTION WITH FUND

Serial No.	From whom recoverable	Enclosure Number of other descriptive name		Amount Recovered	
		of the property leased.	As lease money	As damages	Total
	Total				

APPENDIX C

[Referred under Rule 6(a)]

REGISTER OF EXPENDITURE OF DISTRICT/SUB DIVISION ______, IN CONNECTION WITH FUND.

				Tw	velve m	onthly c	olumns	from A	pril to l	March				
Description of work or nature of expenditure	April	May	June	July	August	September	October	November	December	January	February	March	Total expenditure for the year	Remarks
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.		
Total														

APPENDIX 'D'

[Referred under Rule 6(b)]

	TREASURY PASS	BOOK FOR	OF DISTRICT/SU	B DIVISION FUND
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Dr. RECEIPT					Cr. PAYMENT					
Month	Date	Particulars of Receipts	Amount	Initials of Treasury Officer	Month	Date	Partic cheque cashed		Amount	Initials of Treasury Officer
				4.55					I	
					ENDIX 'E					
				[Referred	to in Rule	e 6(b)]				
				Mem	orandun	1				
										Rs.
```	1 1	1								
Openi	ng ba	lance								
Receip	ts for	the month	as per '	Register of	f Receipts	s"				
Payme	ents fo	or the mont	h as sho	own in the	"Register	Of ex	pendit	ure"		
·							•			
Ciosin	g Baia	ance as per	the fre	asury Pass	8 B00K					
				APPI	ENDIX 'F	,				
				[Referred	to in Rule	e 6(b)]				
		Counter	foil of R	eceipt.						
Book I	No				Вос	ok No.			·	
Receip	t No.		·			Re	ceipt N	lo		_•
Date		•••			Date				•••	
		Register of R			No. of	entry in	Registe	r of Rec	eipts	
Name o	f depos	sitor						•••		
Amount	t depos	ited			Amoun	it depos	ited		•••	
					1					1

### APPENDIX 'G'

(Referred to in Rule 8)

# QUARTERLY STATEMENT SHOWING THE RECEIPT AND EXPENDITURE OF THE FUND

For the Quarter ending ________, 20 ______

Serial No.	Receipts for previous quarter	Receipts for quarter	Total	Expenditure during the quarter	Balance	Remarks
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.

District Judge,	
District	

### BY ORDER OF HON'BLE THE CHIEF JUSTICE AND JUDGES

-Sd/-(Arun Kumar Aggarwal) Registrar (Rules) for Registrar General